

ments. According to the rules framed by the Madras Government, the number of nominated persons was to be equal to the number of elected persons and we are acting in accordance with those rules.

Shri Tangamani: May I know if the rules are of a mandatory nature? The rules merely say that you can have as many nominated members as there are elected members; but it is not of a mandatory character. There is another point.

Mr. Speaker: Only one point at a time.

Shri Tangamani: There are 4 or 5 points on this question.

Mr. Speaker: The hon. Member is arguing out a particular point that the nominated members ought not to be equal to the elected members; he says the rule is only optional and not mandatory. All right; he will make a representation.

Foot-over Bridge at Sonepur Station

*290. **Pandit D. N. Tiwary:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 1821 on the 6th September, 1956; and state:

(a) whether the construction of foot-over bridge at Sonepur Railway Station has been undertaken; and

(b) if so, the progress of work so far?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) About 5% of the work has so far been completed.

Pandit D. N. Tiwary: May I know what work has been done in that 5 per cent, because, as I know, there is no trace of any work being done there?

Shri Shahnawaz Khan: I am fully aware of the fact that I have been promising the hon. Member that the foot-over bridge would be ready very soon. In spite of that, we have not

been able to provide the foot-over bridge. I am very sorry for that, but this time I can tell him that in July, 1957 he can have his bridge.

Water Supply to Bangalore City

*291. **Shri Keshava:** Will the Minister of Health be pleased to state:

(a) whether the Mysore Government have submitted a scheme for the improvement of Water Supply to the city of Bangalore;

(b) if so, whether that scheme has been considered and any financial assistance is being offered in that regard?

The Minister of Health (Shri Karmarkar): (a) Yes.

(b) The scheme is under examination of the Public Health Engineering Organisation of the Government of India and the question of granting loan for the scheme will be considered after the scheme is approved. Rs. 100 lakhs has, however, been earmarked for this scheme during the Second Plan period.

Shri Keshava: May I know how much of this amount is given by way of loan and how much by way of grant and under what terms?

Shri Karmarkar: It is a loan on the usual terms.

Shri Keshava: May I know if this scheme contemplates the installation of additional pumps and duplicating mainlines to the present reservoir or if it contemplates the tapping of water in other rivers?

Shri Karmarkar: I have not got the information ready with me. Perhaps the hon. Member has; he can supply it to me.

Shri Thimmatah: In view of the fact that certain governmental industries are located in Bangalore, is it not the

moral duty of the Government to give some money in the form of a grant?

Shri Karmarkar: No, Sir; the Planning Commission and we considered the whole matter. We decided that so far as the urban schemes are concerned, it should be a loan and so far as the rural schemes are concerned, it should be a grant.

Shri Dasappa: In view of the fact that the Government of India have got a number of concerns, apart from the military areas and the demand for water-supply has gone up, because of that, should not the Government of India come to the rescue of that State?

Shri Karmarkar: It is not a question of rescue; it comes in our general policy. It is not relevant as to whether our employees are there; even if there are none, we are bound to assist the urban schemes so far as it lies in our power. It is under that scheme that we propose to extend the assistance of Rs. 100 lakhs loan to the Bangalore Corporation.

Institute of Neurology in India

*292. **Shri S. C. Samanta:** Will the Minister of Health be pleased to state:

(a) whether any Neuro-Surgeon of International fame had recently come to India; and

(b) if so, whether he tendered any advice in the matter of establishing an Institute of Neurology in India?

The Minister of Health (Shri Karmarkar): (a) Yes.

(b) No such advice was tendered.

Shri S. C. Samanta: May I know the name of that international neurologist?

Shri Karmarkar: His name was Dr. Wilder Penfield, MD., D.Sc., FRCS, FRS.

Shri S. C. Samanta: May I know whether there are departments of

Neurology in any of the institutions in India? If so, which are the ones visited by him?

Shri Karmarkar: He visited Madras, Vellore, Delhi and Calcutta. He had a general talk about relevant matters with the officers of our Ministry. But as I said he did not tender any specific advice regarding the establishment of an Institute of Neurology.

Shri Nanjappan: Will Government consider the possibility of giving some help to the Christian Mission Hospital at Vellore and the General Hospital at Madras, in view of the fact that they have a Neurological section?

Shri Karmarkar: The Vellore Hospital has been receiving our attention by way of aid and if there is any particular proposal put forth by that institution we shall consider it on its merits.

Shri B. S. Murthy: May we know the purpose of his visit?

Shri Karmarkar: He was part of the Canadian Mission Medical Team under the Colombo Plan. The other Members of the team were Dr. Richard and Dr. J. C. McCreary who toured round the country. They had had full discussions with our Ministry.

Shri C. K. Bhattacharya: May I know what is the percentage of population of India suffering from neurological troubles?

Mr. Speaker: Has the hon. Minister statistics?

Shri Karmarkar: I have not.

Shri V. P. Nayar: May I know whether any medical institutions in India provide opportunities for post-graduate studies in neurology and neuro surgery?

Shri Karmarkar: Facilities for training in neurology up to post-graduate level are available at Vellore and are proposed to be developed at the All-India Institute of Medical Sciences in Delhi and also at